

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 118/TT/2020**

Date: 14.6.2021

To,

Shri S.S. Raju,  
Chief General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 tariff block and (ii) determination of transmission tariff of 2019-24 for 02 nos. of 400 kV line bays at Neemrana Sub-station for termination of 400 kV D/C Neemrana-Dhanonda Transmission Line under "ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII)".

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 2.7.2021:

- (i) Clarify/submit the following information:
- a) With respect to tariff period for 2014-19 submit the IDC discharge statement in excel format;
  - b) With respect to cost variation, the Petitioner to submit RCE for the instant Project;

